

2421
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
(Execution Application No. 41/2023)

In
Original Application No. 94/2021

In the matter of :
Haider Ali

...Applicant

Versus

Union of India & Ors.

...Respondent(s)

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1.	Compilation of replies submitted by respondents/cricket stadiums regarding monthly and yearly water usage for ground irrigation, including proportion of STP treated and fresh water used – in compliance with orders dated 19.03.2025 & 17.07.2025 passed by the Hon'ble Tribunal, submitted by Respondent No.1 i.e. Central Ground Water Authority (CGWA).	01-03
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FOR RESPONDENT NO. 1

विनोद कुमार दोडियाल / Vinod Kumar Dhaundiyal
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

THROUGH

GIGI. G. GEORGE

Advocate

Standing Government Counsel (UOI)

National Green Tribunal

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Place: New Delhi

Date: 10/10/2025

2422
BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(1)

(Execution Application No. 41/2023)

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In the matter of :

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COMPILATION OF REPLIES SUBMITTED BY RESPONDENTS/CRICKET STADIUMS REGARDING MONTHLY AND YEARLY WATER USAGE FOR GROUND IRRIGATION, INCLUDING PROPORTION OF STP TREATED AND FRESH WATER USED – IN COMPLIANCE WITH ORDERS DATED 19.03.2025 & 17.07.2025 PASSED BY THE HON'BLE TRIBUNAL.

It is most respectfully Showeth that:

1. The Hon'ble Tribunal vide its order dated 19.03.2025 directed the respondents/cricket stadiums to file additional reply disclosing monthly and yearly use of quantity of water required for irrigating the cricket grounds with proportion of STP treated water and fresh water. Para 5 of the order dated 19.03.2025 is reproduced hereunder :-

"5. Full details relating to use of STP treated water or fresh water by all the respondents have not come on record, therefore, we direct respondents/cricket stadiums to file additional reply within four weeks disclosing the monthly and yearly use of quantity of water for irrigating the ground, proportion of STP treated and fresh water used for the same. Report will also disclose bifurcation of proportion of fresh water such as ground water, supply from the municipality/ULB or any other source etc. Along with this report, respondents/cricket stadiums will also disclose if despite the scarcity of fresh

water they intend to continue to use fresh water for irrigation of the grounds and the status of RWHS installed in the stadiums.”

2. That on 17.07.2025, the matter was again put up for hearing, wherein the Hon’ble Tribunal observed that *‘in compliance of the above order, only two, three respondents have filed their replies. Reply of the other respondents was also awaited who had been granted further four weeks’ time to file reply.’*
3. That Hon’ble Tribunal vide para 5 of order dated 17.07.2025 issued following directions to the Respondent Cricket Associations :


“Respondents will furnish an advance copy of the reply to the Counsel for the Central Ground Water Authority (CGWA) who will compile all the information disclosed in these replies and submit the information in the tabulated form on the next date of hearing”.
4. That in compliance with the directions of the Hon’ble Tribunal, responses/replies have been received/ filed before the Hon’ble Tribunal only by the Punjab Cricket Association (PCA), Vidarbha Cricket Association (VCA), Cricket Association of Bengal (CAB), Mumbai Cricket Association (MCA) and Tamil Nadu Cricket Association (TNCA). Out of these, advance copy to CGWA was provided only by TNCA. The other four replies have been taken from Hon'ble NGT website. The advance copies of replies/responses from the remaining Respondent Cricket Associations are still awaited.
5. That in compliance with the directions issued by the Hon’ble Tribunal vide order dated 17.07.2025, the Central Ground Water Authority (CGWA) has collated the requisite inputs and presented the same in tabulated format, annexed hereto and marked as **Annexure-I**. Advance copy received from TCA is enclosed as **Annexure-IA**. For details of remaining replies, page numbers of Paper Book have been referred to.
6. That the present compilation of responses/replies received from the concerned respondents/cricket stadiums is respectfully submitted for the kind perusal of the Hon’ble Tribunal. It is further prayed that appropriate directions may be issued to the remaining respondents/cricket stadiums who have not furnished their responses to the CGWA. List

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of Cricket Associations who have not furnished advance copy to CGWA/not filed their response before Hon'ble Tribunal in pursuance to the direction vide order dated 19.03.2025 and 17.07.2025 is annexed and marked as **Annexure-II**.


7. In view of the above, Hon'ble NGT may pass order with respect to these stadiums, as deemed appropriate.


FOR RESPONDENT NO.1
विनोद कुमार दोडियाल / Vinod Kumar Dhaundiyal
प्रशासक / Administrator
केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority
जल संसाधन, नदी विकास एवं गंगा संरक्षण
Deptt of Water Resources, River Development & Ganga Rejuvenation
जल शक्ति मंत्रालय / Ministry of Jal Shakti
भारत सरकार / Government of India

THROUGH

Place: New Delhi

Date: 10/10/2025


GIGI. C. GEORGE, Advocate
Standing Government Counsel (UOI)
National Green Tribunal
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Name of Cricket Association	Monthly Status				Yearly Status				Status of RWHS installed	Reference Paper Book page number/ Advance Copy to CGWA
	use of water for irrigating the ground/ green belt	Proportion of STP treated	Proportion of Fresh Water		use of water for irrigating the ground	Proportion of STP treated	Proportion of Fresh Water			
			Ground Water	Supply from other sources			Ground Water	Supply from other sources		
Punjab Cricket Association	6000 KLM approx.	Nil	6000 KLM	Nil	72000 KLY	Nil	72000 KLY	Nil	02 RWHS installed and functional	2008-2042
Vidarbha Cricket Association	1367 KLM	492 KLM	875 KLM	Nil	16404 KLY	5904 KLY	10500 KLY	Nil	Installed RWHS in 2018 and functional	2246 - 2255
The Cricket Association of Bengal	1250 KLM	Nil	1250 KLM	Nil	15000 KLY	Nil	15000 KLY	Nil	CAB has been taking steps in order to ensure utilization of STP treated water in Eden Gardens and for installation of effective RWHS and water storage / recharging systems.	2256 - 2413
Mumbai Cricket Association	4500 KLM	4500 KLM	Nil	Nil	54000 KLY	54000 KLY	Nil	Nil	02 ring wells constructed as RWH pits	2414 - 2420
Tamil Nadu Cricket Association	1794 KLM	1794 KLM	Nil	Nil	21528 KLY	21528 KLY	Nil	Nil	Installed robust RWHS.	Advance copy received by CGWA (enclosed as Annexure-IA)

BEFORE THE NATIONAL GREEN TRIBUNAL

EXECUTION APPLICATION NO 41 OF 2023

(EARLIER MA NO 16 OF 2023)

IN

ORIGINAL APPLICATION NO 94 OF 2021

IN THE MATTER OF

HAIDER ALI

...APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

...RESPONDENTS


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NEW DELHI

FILED ON 17 Jul 2025


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M: 9650285260, 8285333807
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BEFORE THE NATIONAL GREEN TRIBUNAL
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IN
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HAIDER ALI **...APPLICANT**
VERSUS
UNION OF INDIA AND OTHERS **...RESPONDENTS**
ADDITIONAL REPLY ON BEHALF OF RESPONDENT NO 23
(TAMIL NADU CRICKET ASSOCIATION – M A
CHIDAMBARAM STADIUM)

1. That this additional reply is being filed pursuant to the order dated 19 March 2025 of this Hon'ble Tribunal, which stated as follows (Para 5):
“5. Full details relating to use of STP treated water or fresh water by all the respondents have not come on record, therefore, we direct respondents/cricket stadiums to file additional reply within four weeks disclosing the monthly and yearly use of quantity of water for irrigating the ground, proportion of STP treated and fresh water used for the same. Report will also disclose bifurcation of proportion of fresh water such as ground water, supply from the municipality/ULB or any other source etc. Along with this report, respondents/cricket stadiums will also disclose if despite the scarcity of fresh water they intend to continue to use fresh water for irrigation of the grounds and the status of RWHS installed in the stadiums.”

2. That prior to the aforesaid directions, the answering respondent had filed a reply dated 11 Aug 2024, pursuant to the order dated 2 May 2024, which stated as follows:

“4. That, the answering Respondent submits that not only is it fully compliant with the aforesaid Order / notifications in both letter and spirit, it also in compliance with the observations of this Hon’ble Tribunal as regards installation of a Sewage Treatment Plant (“STP”) as well as Rainwater Harvesting (“RWH”) facilities.”

In this context, at the hearing on 19 Mar 2025, it was stated on behalf of the Petitioner that *“MA Chidambaram Stadium is fully compliant in letter and spirit”* (as per information received from the counsel of the answering Respondent). The answering Respondent craves leave to refer to the contents of the aforesaid reply dated 11 Aug 2024, the contents of which may be read along with the present additional reply.

3. The order dated 19 Mar 2025 refers to monthly and yearly use of quantity of water for irrigating the ground. As already disclosed in Annexure R3 of the reply dated 11 Aug 2024, the daily requirement is approximately 59.80 KLD, which translates to 1,794 KLD per month (average 30 days), and 21,528 KLD per year (i.e. 12 months).

4. However, subsequently, the answering Respondent has commenced a project for upgradation of the ground including excavation of the existing ground, killing the existing grass for weed control, change of the outfield from mud to sand, and eventually planting the grass on the ground (photographs at Annexure A, Pg 10). This project is expected to take several months, as a result of which no matches in the current domestic season, i.e. 2025-26, are scheduled to be held at the stadium. At present, there are no upcoming international matches that have been allocated to the stadium either. In light of these developments, it is likely that the daily, monthly, and yearly water usage requirements will change, and the relevant figures as mentioned in the order dated 19 Mar 2025 will actually become known only once the project is completed.

5. That as regards Sewage Treatment Plant (“STP”) facilities at the stadium, para 4 (a) of the reply dated 11 Aug 2024 already states as follows:

“SEWAGE TREATMENT PLANT (STP): In compliance with the directions of this Hon’ble Tribunal and Respondent No 1, the answering Respondent explored the possibility of utilizing STP treated water. As a result, a ‘Sequential Batch Reactor’ STP has been installed within the premises of the MA Chidambaram Stadium, at a cost of approximately

Rs 1.85 crores, with a recurring monthly operational cost of approximately Rs 2.5 lakhs. Recent photographs of the STP facilities are at Annexure R-1. These STP facilities are fed by dedicated sewage pipelines directly from the pumping stations of the Chennai Metropolitan Water Supply and Sewage Board ("CMWSSB"). It is submitted that the answering Respondent had already informed CGWA about the installation of the STP on 19 September 2023 (vide Annexure XVIII, Pg 374 of Respondent No 1's action taken / status report dated 1 December 2023). It is submitted that as such the capacity of the STP facility is sufficient to provide for the greenbelt water requirements of the MA Chidambaram Stadium."

As also disclosed in Annexure R3 of the reply dated 11 Aug 2024 regarding "Installation of STP", it has been stated that "*Our Cricket Stadium had installed STP - 150 KLD capacity to treat the sewage generation and the treated sewage utilized for Toilet Flushing & Greenbelt within our site.*" The answering Respondent is also taking steps with the objective that the STP facility performs at the highest level of capacity utilisation that is technologically feasible. Further updates on this account are expected to be available in a few months around the time that the upgradation project of the ground is also completed.

6. That as regards Rain Water Harvesting Systems (RWHS), para 4 (b) of the reply dated 11 Aug 2024 already states as follows:

“In compliance with the mandatory requirement for RWH facilities laid down in the 2020 MOJS Guidelines (as amended by the 2023 Amendment Guidelines) as well as Rule 63 read with Annexure XXII of the Tamil Nadu Combined Development and Building Rules, 2019 and with a view to preserve and recharge ground water aquifers within the premises of the stadium, the answering Respondent has installed a robust RWH system. The answering Respondent informed the CGWA of the details / specifications of the RWH facilities and capacity in its letter dated 12 July 2023.” Further details of the RWHS are disclosed in Annexure R3 of the reply dated 11 Aug 2024.

7. The answering Respondent remains committed to not only comply with the legal requirements but also operate the stadium in an environment friendly manner overall (including public awareness campaigns in various parts of the stadium - photographs at **Annexure B, Pg 11-12**). Being environmentally conscious, it has proactively taken steps for protection of the environment, including preservation of ground water. This includes an Atmospheric Water Harvesting System (“AWHS”), which has been referred to as follows in para 8 of the reply dated 11 Aug 2024:


“That, in addition to installing an STP and RWH facilities, the answering Respondent has also explored alternate sources of drinking water. In this regard, the answering Respondent has also installed an ‘Atmospheric Water Harvesting System’, at a total cost of approximately Rs 30 lakhs, which converts atmospheric moisture (water vapour) into drinking water and is capable of producing up to 500 liters of water per day. Photographs of the said Atmospheric Water Harvesting System are at Annexure R-4. On 19 September 2023, the answering Respondent informed the CGWA that the aforesaid system would be commissioned in the 1st week of October 2023 (vide Annexure XVIII, Pg 374 of Respondent No 1’s action taken / status report dated 1 December 2023). It is submitted that Respondent No 23 has also commissioned an expansion of the aforesaid Atmospheric Water Harvesting System up to a capacity of 1500 liters per day, in order to meet the requirement of drinking water, which is expected to be complete by November 2024.”

8. In view of the above, it is reiterated in terms of para 10 of the reply dated 11 Aug 2024 that the Execution Application against the answering Respondent may be dismissed / disposed of without any further direction.

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NEW DELHI
FILED ON 17 JUL 2025


ADITYA VERMA
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...RESPONDENTS

AFFIDAVIT

I, K Shivakumar aged about 68 years, son of Mr K Krishnamurthy, having my office at No 5, Victoria Hostel Road, Chepauk, Chennai, Tamil Nadu – 600 005, do hereby solemnly affirm as follows:

1. That I am the Joint Secretary of Respondent No 23 herein (i.e., M A Chidambaram Stadium, C/o the Tamil Nadu Cricket Association), and I am conversant with the facts of the case based on the records maintained. Hence, I am competent to swear this affidavit.
2. That the accompanying Additional Reply has been drafted as per my instructions. Its contents have been explained to me and I have understood the same. The contents of the Reply are true and correct to my knowledge based on the records of the case, and nothing material has been concealed therefrom. The annexures accompanying the Additional Reply are true copies / true typed copies of their respective originals.



For THE TAMIL NADU CRICKET ASSOCIATION


Hon. Joint Secretary

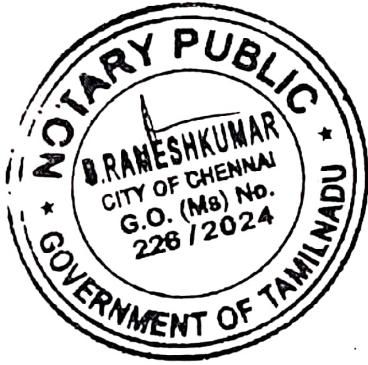
DEPONENT

VERIFICATION

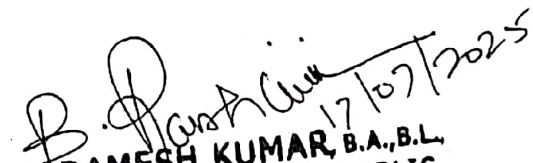
Verified at Chennai on this the 17 day of July 2025, that the contents of the above affidavit are true and correct to my knowledge based on the records of the case and the information received. Nothing material has been concealed therefrom.

For THE TAMIL NADU CRICKET ASSOCIATION

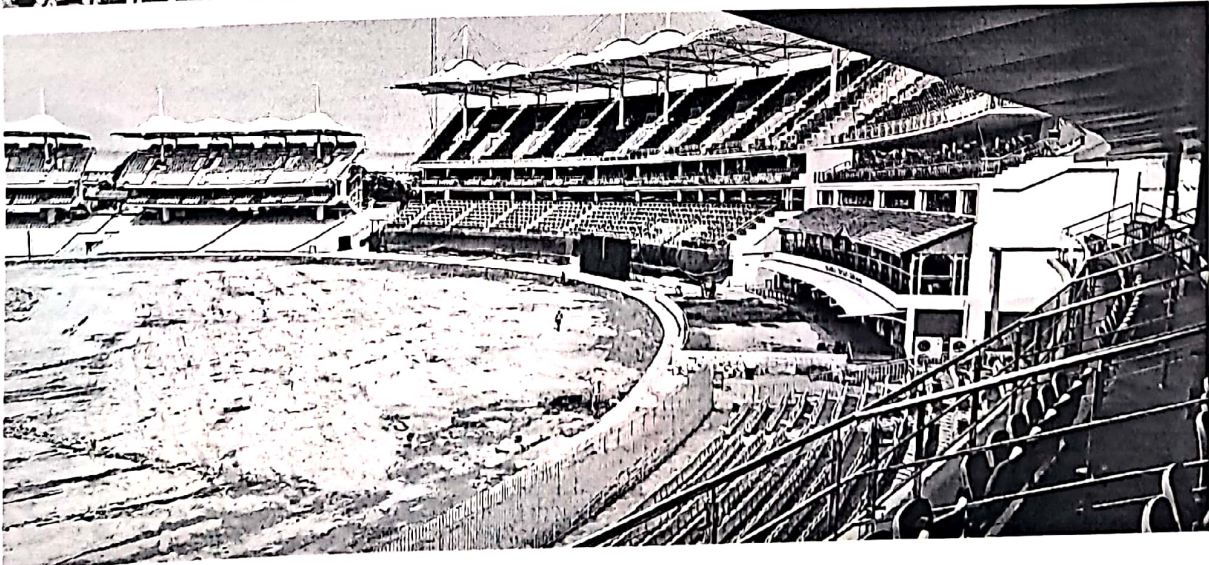
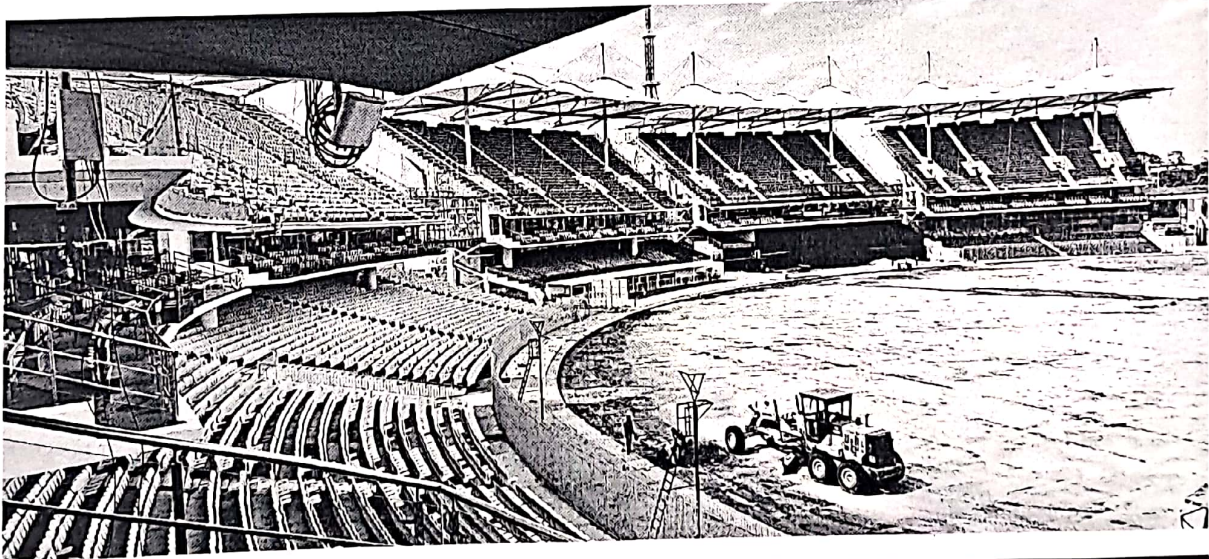
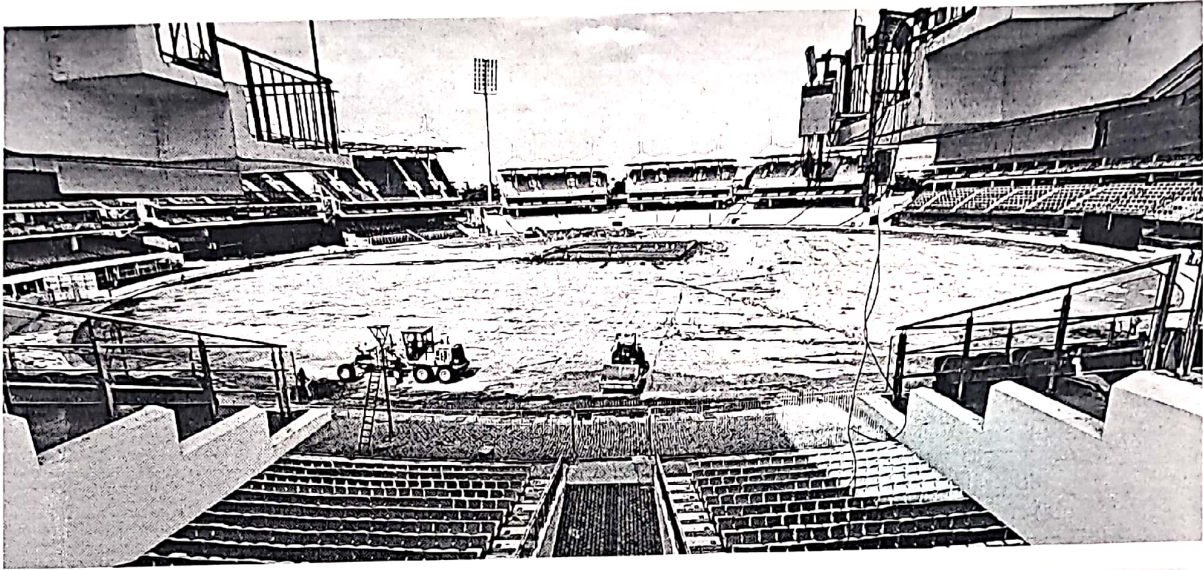

Hon. Joint Secretary



DEPONENT

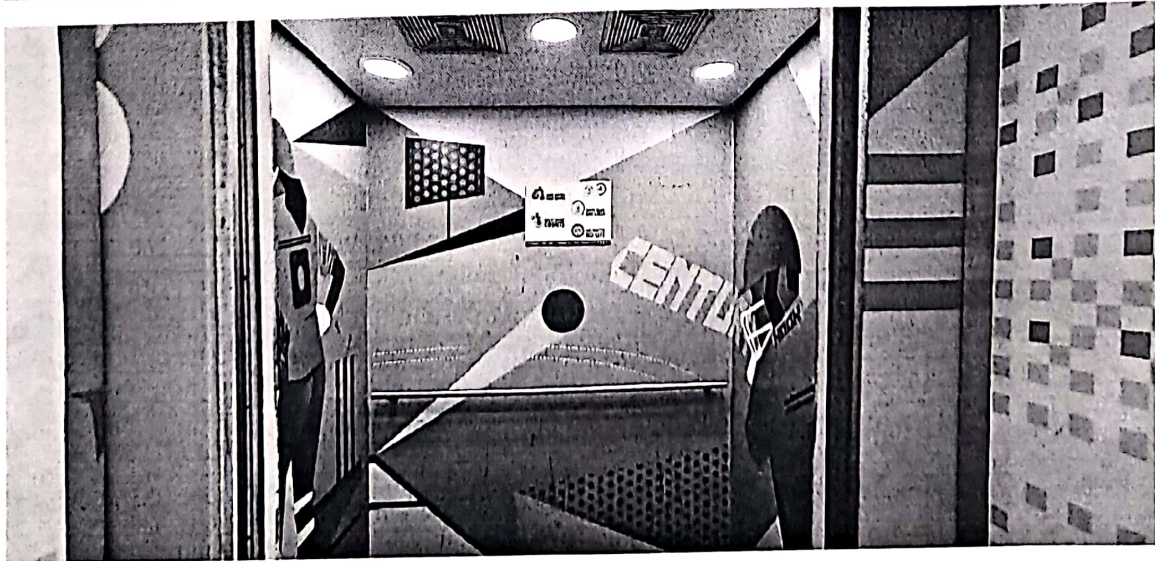
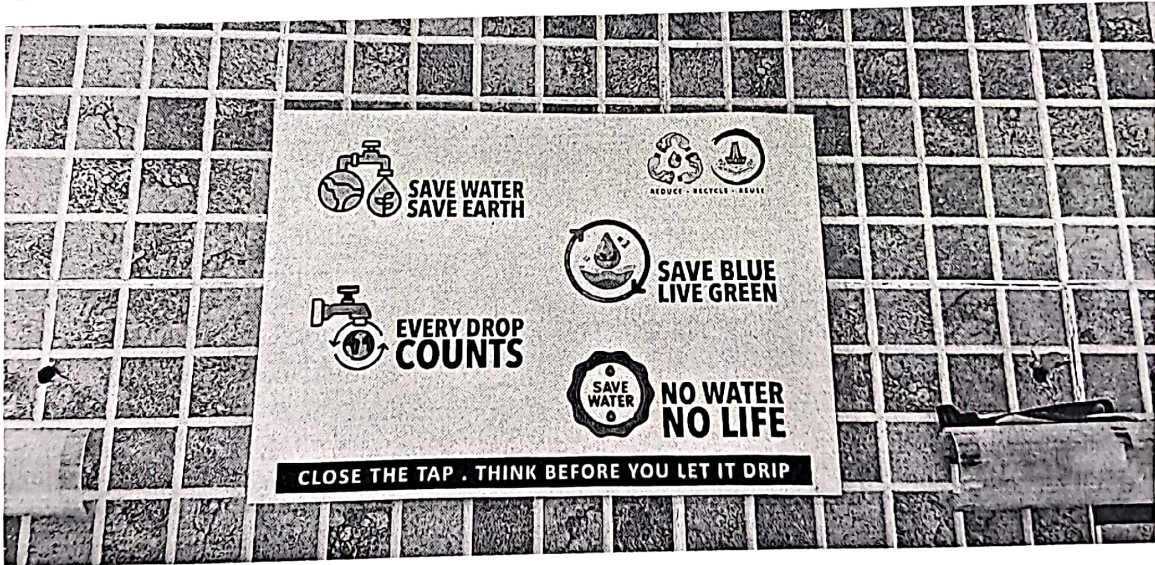
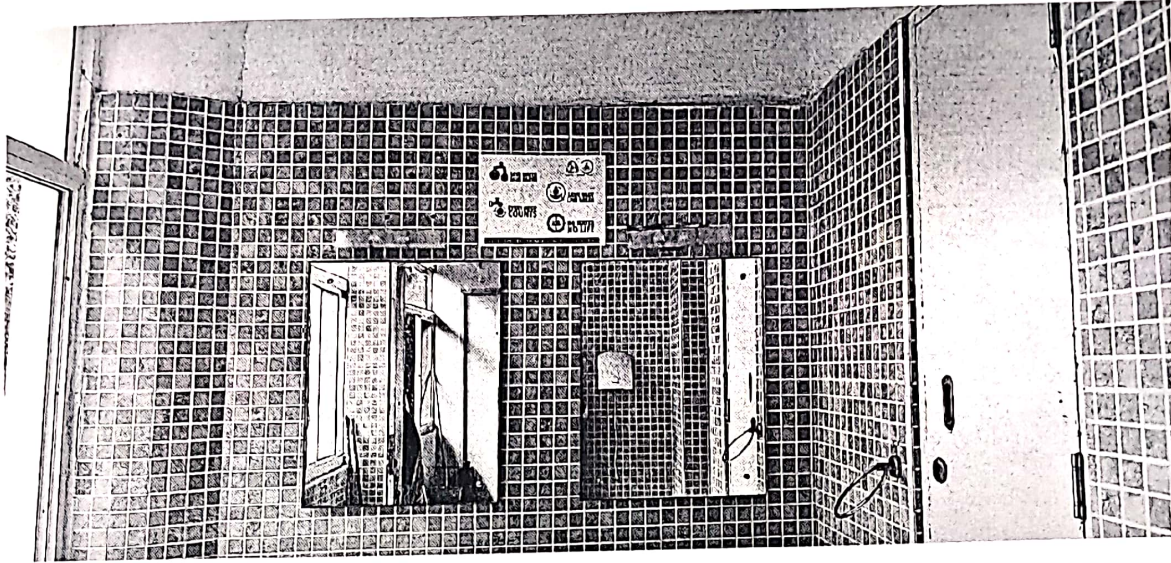

17/07/2025
B. RAMESH KUMAR, B.A., B.L.
ADVOCATE & NOTARY PUBLIC
No. 6/777, 143rd Street, Muthamil Nagar,
Kodungaiyur, Chennai-600118.

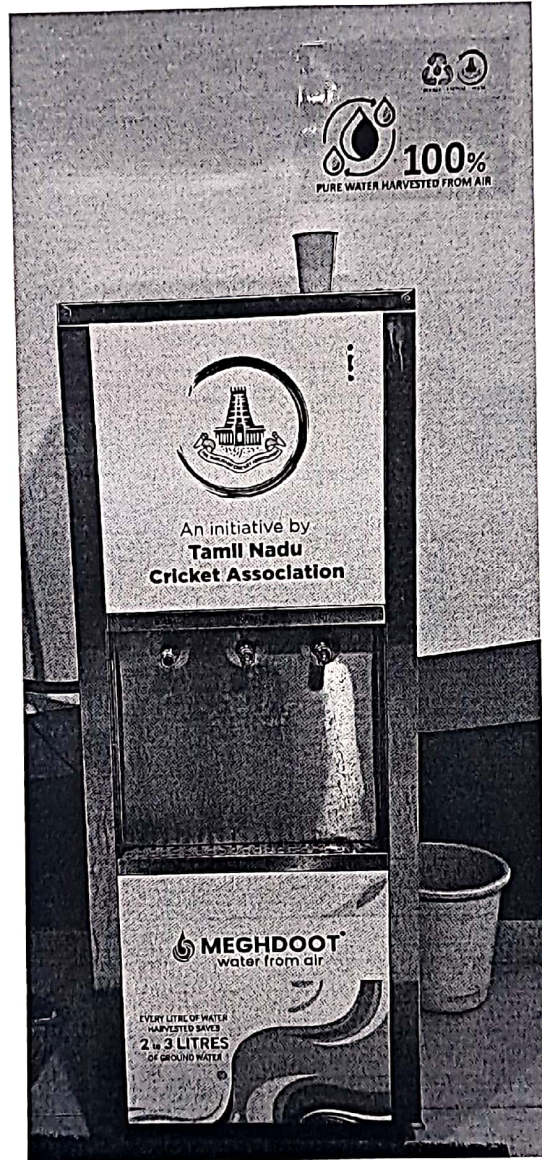
ANNEXURE A – PHOTOGRAPHS SHOWING THE UPGRADATION PROJECT UNDERWAY AT THE STADIUM



True Copy 

ANNEXURE B - PUBLIC AWARENESS CAMPAIGNS IN VARIOUS PARTS OF THE STADIUM





ASB

True Copy

Annexure-II

S.No.	List of Respondents/Cricket Stadiums who have not submitted their replies in compliance with the Hon'ble Tribunal's orders dated 19.03.2025 and 17.07.2025.
1.	ACA Stadium, C/o Barsapara Assam Cricket Association, Through Pritam Mahanta, Chief Executive Officer, E-mail: assamca@rediffmail.com;
2.	Saurashtra Cricket Association Stadium, C/o Saurashtra Cricket Association, Through Himanshu P Shah, Hon. Secretary, E-mail: saucricket@gmail.com;
3.	Shaheed Veer Narayan Singh International Stadium, C/o Chhattisgarh State Cricket Sangh, maintenance of the stadium is under PWD, Through Dinesh Ready Sub Engineer, E-mail: dkroy16.71@gmail.com;
4.	Dr. Y.S. Rajasekhara Reddy ACA VDCA Cricket Stadium, C/o Andhra Cricket Association, Through K K Srinivas Prasad, Project Management Consultant, Email: srinivas1029@gmail.com;
5.	Arun Jaitley Stadium, C/o Delhi and District Cricket Association, Through Ajay Kumar Chaurasia, Chief Engineer (Civil) Email: akc1967@grnail.com;
6.	MCA Cricket Stadium, Gahunje, C/o Maharashtra Cricket Association, Through Shri Manohar R. Bhaysar, Store and Purchase Manager Email: cricketmaharashtra@yahoo.com;
7.	Sawai Mansingh Stadium, C/o Rajasthan Cricket Association, Through Bhawanishankar Samota, Secretary, RCA Email: rca@cricketrajasthan.in;

8.	Holkar Stadium, C/o Madhya Pradesh Cricket Association, Through Rohit D Pandit, CAO, MPCA, Email: cricket.operations@mpcaonline.com ;
9.	Dr. DY Patil Stadium, C/o Dr. D. Y. Patil Stadium, Through Shri Sanjiv Dongre, Professor of Architecture, Email: sanjiv.dongre@dypatil.edu ;
10.	Brabourne Stadium Cricket, C/o Club of India (Brabourn Stadium), Through Shri Dushyant Patel Estate manager, Email: estate@cciclub.in ;
11.	Green Park Stadium, C/o Department of Sports Uttar Pradesh (UPCA), Through Smt. Mudrika Pathak Dy. Director Email: dydirectorsports@gmail.com ;
12.	Bharat Ratna Shri Atal Bihari Vajpayee Ekana Cricket Stadium, C/o Not Provided, Through Pradeep Singh Liaising Officer, Email: Not Given;
13.	M A Chidambaram Stadium, C/o the Tamil Nadu Cricket Association, Through R.I. Palani, Honorary Secretary, Email: office@tnca.in ;
14.	(xvii) Rajiv Gandhi International Stadium, C/o Hyderabad Cricket Association, Through A. Srinivas Goud, Chandra Shekar, Srikanth Reddy, Civil Engineer, Chief Curator, Estate Manager, Email: Srinivasankamgari@gmail.com , chandu_cricket30@gmail.com , srikanth.oiadri@gmail.com ;
15.	Sports Hub International Cricket Stadium, C/o Kariavattom Sports Facilities Limited (KSFL), Through Ram Gopal, Manager, Email: ram.Varma@ilfsindia.com ;
16.	Himachal Pradesh Cricket Association Stadium, C/o Himachal Pradesh Cricket Association, Through Mr. Avnish Parmar Secretary, HPCA,

	Email: secretary@hpca.cricket ;
17.	Chaudhry Bansi Lal Cricket Stadium, C/o Haryana Cricket Association, Through Anuj Sharma General Manager (Admin and Operations), Email: hca@haryanacricket.com ;
18.	Barabati Stadium, C/o Odisha Olympic Association, Through Subrat Kumar Behera CEO, Email: ceo@odishacricket.in .